

**IN THE CUSTOMS, EXCISE & SERVICE TAX
APPELLATE TRIBUNAL, CHENNAI**

Customs Appeal No.202 of 2012

(Arising out of Order-in-Appeal No. 19/2012 dated 31.5.2012 passed by the Commissioner of Customs (Appeals), Trichy)

M/s. Shri Shyam Sundar Textiles Pvt. Ltd.
M-19, Periyar Nagar, Erode – 638 009.

Appellant

Vs.

Commissioner of Customs
Custom House, New Harbour Estate
Tuticorin – 628 004.

Respondent

And

Customs Appeal No.339 of 2012

(Arising out of Order-in-Appeal No. 29/2012 dated 18.7.2012 passed by the Commissioner of Customs (Appeals), Trichy)

M/s. Shri Shyam Sundar Textiles Pvt. Ltd.
M-19, Periyar Nagar, Erode – 638 009.

Appellant

Vs.

Commissioner of Customs
Custom House, New Harbour Estate
Tuticorin – 628 004.

Respondent

APPEARANCE:

None for the Appellant
Shrii N. Sathya Narayanan, AC (AR) for the Respondent

CORAM

Hon'ble Ms. Sulekha Beevi C.S., Member (Judicial)
Hon'ble Shri M. Ajit Kumar, Member (Technical)

Final Order No. 40242 & 40243/2023

Date of Hearing: 27.03.2023
Date of Decision: 03.04.2023

Per M. Ajit Kumar,

The above appeals were listed for hearing on 10.8.2022. Registry was directed to issue notice to the appellant by registered post returnable on 21.3.2023. On 21.3.2023, when the matter was called there was no representation for the appellant and the matter was posted for hearing on

27.3.2023. Today also none appeared for the appellant nor is there any request for adjournment or a written submission pertaining to the impugned order. It appears that the appellant is not interested to pursue the appeals before this Tribunal. Hence the appeals are dismissed for non-prosecution.

(Pronounced in open court on 3.4.2023)

(M. AJIT KUMAR)
Member (Technical)

(SULEKHA BEEVI C.S.)
Member (Judicial)

Rex